

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt.2)/ 7207 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai .

Dated Guwahati, the 2nd August, 2022

Sub:- **Station leave permission .**

Ref:- Your letter No. DJ(D) 6365, dtd. 23.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 26.08.2022 till the morning of 30.08.2022**, as prayed for. The Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Mangaldai will remain in charge of your Court and office for all urgent matters including remand of accused in Special NDPS Act, POCSO Act, Electricity Act cases etc., under section 10(3) Cr.P.C.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt.2)/7208/A, dated 02.09.2022

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rds